

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 337/90 199x  
XXXXXX

DATE OF DECISION 8.5.90

Sasidharan.R and others Applicant (s)

MR Rajendran Nair Advocate for the Applicant (s)

Versus

The Sub Divisional Respondent (s)

Officer, Telegraphs, Shertallai and others

K.A. Cherian, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Shri K.A. Cherian, Addl. Central Government Standing

Counsel for the respondents appeared and stated at the Bar that at present there is no proposal for terminating the services of the applicants but their continuance will be subject to availability of work and subject to their seniority and so long as any person junior to them are retained, their services will not be terminated. On the basis of the statement, the learned counsel for the <sup>applicants</sup> does not wish to press this application which is closed as not pressed. M.P. for joining together for filing this application is allowed. There will be no order as to costs.

  
(A.V. Haridasan)  
Judicial Member

  
(S.P.Mukerji)  
Vice Chairman

8.5.90

Ksn.